The Industrial Disputes (Assam Amendment) Act, 1962

Act 8 of 1962

Keyword(s):
Central Act Amendment, Industrial Disputes Act

Amendments appended: 22 of 2018, 17 of 2021
INDUSTRIAL DISPUTES (ASSAM AMENDMENT)

ACT, 1962 *

[Assam Act No. VIII of 1962]
[As passed by the Assembly]

[Received the assent of the President on the 25th April, 1962]

An Act to amend in Industrial Disputes Act, 1947 in its application to
the State of Assam

Preamble. Whereas it is expedient to amend the Industrial Disputes Act, 1947, in its application to the State of Assam in the manner herein after appearing;

It is hereby enacted in the thirteenth Year of the Republic of India as follows.

COMMENTS

Preamble. The Industrial Disputes Act has been applied to the partially excluded areas in Assam, as published in the Assam Gazette dated 14-9-1949 and to the executed areas in Assam as published in the Assam Gazette, dated 16-9-1947.

1. Short title, extent and commencement.

(1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 1962.
(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.


In sub-S (3) of S.7-A of the Industrial Disputes Act, 1947, after Cl.(a) the following clause shall be inserted, namely:

“(aa) he has worked as a District Judge or as an Additional District Judge or as both a total period of not less than three years or is qualified for appointment as Judge of a High Court:

Provided that the appointment to a Tribunal of any person qualified under this clause shall not be made without consultation with the Assam High Court, or”.


To Cl.(b) of S. 7-C of the Industrial Disputes Act, 1947, the following shall be added, namely:

“Provided that where such Presiding Officer of a Tribunal appointed by the State Government attains the age of sixty-five years before the completion of any proceedings pending before him, the State Government may, if in the opinion of such Government public interest so requires, order his continuance in office for a period not exceeding six months for completion for the proceeding.”
The Industrial Disputes (Assam Amendment) Act, 2017

Act 22 of 2018

Keyword(s):
Industrial Dispute
NOTIFICATION

The 28th August, 2018

No. LGL.159/2017/8.— The following Act of the Assam Legislative Assembly which received the assent of the President on 2nd August, 2018 is hereby published for general information.

ASSAM ACT NO. XXII OF 2018

(Received the assent of the President on 2nd August, 2018)

THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 2017
AN

ACT

further to amend the Industrial Disputes Act, 1947 in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Industrial Disputes Act, 1947, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2017.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Amendment of section 25k

2. In the principal Act, in section 25K, for the words “one hundred”, appearing in between the words “than” and “workmen”, the words “three hundred” shall be substituted.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.
NOTIFICATION

The 7th July, 2021

No. LGL.159/2017/39.- The following Act of the Assam Legislative Assembly which received the assent of the Hon’ble President of India on 25th February, 2021 is hereby published for general information.

ASSAM ACT NO. XVII OF 2021
(Received the assent of the President on 25th February, 2021)

THE INDUSTRIAL DISPUTES
(ASSAM AMENDMENT) ACT, 2020
AN

ACT

further to amend the Industrial Disputes Act, 1947, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Industrial Disputes Act, 1947 hereinafter referred to as the principal Act, in its application to this State of Assam, in the manner hereinafter appearing:

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:

1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2020.

   (2) It extends to the whole of Assam

   (3) It shall be deemed to have come into force on the 11th day of August, 2020, the date on which the The Industrial Disputes (Assam Amendment) Ordinance, 2020, came into force.

Insertion of new section 36 C

2. In the principal Act, after Section 36B, the following new section 36 C shall be inserted, namely:

   “36C Power to exempt new Industries.- Where the State Government is satisfied in relation to any new industrial establishment or new undertaking or class of new industrial establishments or new undertakings excluding tea industry and activities related to tea processing and manufacturing that it is necessary in the public interest to do so, it may, by notification in the Official Gazette, exempt, conditionally or unconditionally, any such new establishment or new undertaking or class of new establishments or new undertakings excluding tea industry and activities related to tea processing and manufacturing from all or any of the provisions of this Act for a period of one thousand days from the date of establishment of such new industrial establishment or new undertaking or class of new establishments or new undertakings, as the case may be”.

Explanation :- For the purposes of this section, the expression “new industrial establishment or new undertaking or class of new industrial establishments or new undertakings” means such industrial establishment or undertaking or class of industrial establishments or
undertakings excluding tea industry and activities related to tea processing and manufacturing which are established within a period of one thousand days after the commencement of the Industrial Disputes (Assam Amendment) Bill, 2020."

3. (1) The Industrial Disputes (Assam Amendment) Ordinance, 2020, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

MRIDUL KUMAR KALITA,
L. R.-cum-Secretary (In-charge),
Legislative Department, Dispur, Guwahati-6.

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4. **Repeal and savings.**

(1) The Industrial Disputes (Assam Amendment) Ordinance 1962 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Industrial Disputes (Assam Amendment) Ordinance, 1962 shall be deemed to have done or taken under this Act as if this Act had commenced on the twentieth day of January, 1962 (the date of the promulgation of the Ordinance).

- Published in the Assam Gazette, Extraordinary dated the 39th April, 1962.

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